

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Appeal No. 03/(MAH)/2015

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.03.2017

NAME OF THE PARTIES: Mr. Nowroz Fali Jilla
V/s.
M/s. Tata Motors Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58, 59 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Praneesh J. Chada

Mr. Dhanya & Partners
Adv. for Respondent
Nos. 1 & 2.



2. L. M. JENKINS
i/b L M J LAW PRACTICE

Advocate
for Petitioner/
Appellant

Maia Jenkins

Order

Company Appeal No.03/58,59/NCLT/MB/MAH/2015

For the Respondent side has not filed the reply within the time given, at request of the Respondent Counsel, liberty is given to file the reply within two weeks hereof, failing which, the right to file the reply will be waived.

List this matter for hearing on 7.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)